

ITEM NO.4

COURT NO.2

SECTION II-C

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 15606/2024

[Arising out of impugned final judgment and order dated 01-02-2013 in HCP No. 1794/2012 passed by the High Court of Judicature at Madras]

SUBASH CHANDRA KAPOOR

Petitioner(s)

VERSUS

THE STATE OF TAMIL NADU & ORS.

Respondent(s)

(IA No. 242306/2024 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 245337/2024 - EXEMPTION FROM FILING O.T.
IA No. 242308/2024 - EXEMPTION FROM FILING O.T.
IA No. 245336/2024 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 09-05-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Manoj Kumar A., Adv.
Mr. Vairawan A.s, AOR

For Respondent(s) :

Mr. Sabarish Subramanian, AOR

UPON hearing the counsel, the Court made the following
O R D E R

1. At the request of the learned counsel for the respondent(s), by way of last chance, four weeks' time is granted for filing counter affidavit.
2. List after four weeks.

(NARENDRA PRASAD)
DEPUTY REGISTRAR

(ANJU KAPOOR)
ASSISTANT REGISTRAR